

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 3/RP/2013

Sub: Petition for review of the order dated 14.3.2013 in Petition No. 179/SM/2013 regarding non-compliance of Commission's directions and the provision of the Electricity Act, 2003 and Central Electricity Regulatory Commission (Indian Grid Code) Regulations, 2010.

Date of Hearing : 28.5.2013

Coram : Shri V. S. Verma, Member
Shri M. Deena Dayalan, Member

Review Petitioners : Shri S.K.Agarwal, Chairman and Managing Director,
Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
Shri R.P.Barwar, Chief Engineer (LD), State Load Despatch
Centre, Rajasthan, Jaipur

Parties present : Shri Pardeep Mishra, Advocate for the review petitioners,
Shri S.K.Agarwal, RRVPNL
Shri Sidhartha Das, PGCIL

Record of Proceedings

Learned counsel for the review petitioners submitted that the present petition has been filed for review of order dated 14.3.2013 in Petition No. 179/SM/2012 imposing penalty of ₹ 90,000/- each on the review petitioners for non-compliance of the Commission's directions and the provisions of the Electricity Act, 2003 and Central Electricity Regulatory Commission (Indian Grid Code) Regulations, 2010. Learned counsel submitted that in compliance of Commission's directions, the review petitioners have filed affidavit dated 15.9.2012 containing status of compliance of Regulations 5.4.2 (d) and 6.4.8 of the Grid Code. However, the said affidavit dated 15.9.2012 regarding opening of feeder was not considered in the said order dated 14.3.2013.

2. In response to Commission's query, learned counsel submitted that during the months of November, 2012 to April, 2013, there was no overdrawl and this has been ensured only due to effective steps taken by STU and SLDC. Learned counsel submitted that Rajasthan has about 2300 MW installed capacity of wind power. However, its generation is of infirm nature and availability of wind power is from April to August. Some times during the period of availability, there is drastic reduction in wind power. In such eventuality sometimes overdrawl is done by the Discoms. Learned

counsel submitted that the review petitioners have already initiated action against the Discoms for non-compliance with the directions of NLDC and SLDC.

3. Learned counsel for the petitioners requested to withdraw the direction to deposit the penalty of ₹ 90,000/- each on the petitioners.

4. After hearing learned counsel of the petitioner, the Commission reserved order in the review petition.

By order of the Commission

**SD/-
(T. Rout)
Joint Chief Legal**